

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA

Government of India  
Ministry of Finance  
(Department of Revenue)

--  
New Delhi, the 16th January, 1981.

NOTIFICATION  
INCOME TAX

No. 3798 (F.No. 398/23/80-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 3587 (F.No. 398/23/80-ITCC) dated 15.7.80, the Central Government hereby authorises Shri D.M. MIRCHANDANI, being a ~~gazetted~~ Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri D.M. MIRCHANDANI takes over charge as Tax Recovery Officer.

Sd/-  
(H. VENKATARAMAN)

Deputy Secretary to the Govt. of India.

The Manager,  
Government of India Press,  
Mayapuri, New Delhi.

Copy forwarded:-

1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, P.S(DT), Staff College, Nagpur.
3. The C&AG of India, New Delhi.
4. The Accountant General, Maharashtra, Bombay.
5. The Chief Secretary, Government of Maharashtra Bombay.
6. The Joint Secretary & Legal Adviser, Ministry of Law, N. Delhi.
7. The Commissioner of Income-tax, Bombay City I, Bombay.
8. I.A.C., Inspection Division, CBDT, Vikas Bhawan, New Delhi.
9. Central Cell-DI(R&P), New Delhi (2 copies) for issue and distribution.
10. Guard File.

Sd/-  
Deputy Secretary, to the Govt. of India.

AUTHORISED FOR ISSUE

*(Signature)*  
(U. B. JAIDKA) 1/16/81  
ASST. DIRECTOR OF INSPECTION  
(R&P)

NO: CC/ITCC/3775/2038/RSP/81.

\*BT/30.1.81.